

SLP(Crl.)No. 1428 OF 2003
ITEM No.45

Court No. 7

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1428/2003

(From the judgement and order dated 14/02/2002 in CRLM 523/01
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF PUNJAB

Petitioner (s)

VERSUS

JASBIR SINGH & ORS.

Respondent (s)

(With Office Report)

Date : 01/09/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s) Ms. Sunita Pandit, Adv.
Mr. Bimal Roy Jad, Adv.

For Respondent (s) Mr. Sanjeev K. Pabbi, Adv.
Nos. 1-6 & 8 Mr. S.K. Sabbarwal, Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel for the respondents, the matter is adjourned for four weeks.

KALYANI
(JANKI BHATIA)
COURT MASTER